

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.132/ND/2011.
RT No.41/Chd/CHD/2016.**

In the matter of:

Vikas Garg & Anr.

....Petitioners.


Versus.

M/s James Hotels & Ors.


....Respondents.

Present: Mr.Atul V.Sood, Advocate for the petitioners.
Mr.Vikas Garg, petitioner No.1 in person.
Mr.S.K.Madan, petitioner No.2 in person.
Mr.Gaurav Mankotia, Advocate for respondents No.1 to 7.
Ms.Poonam Verma, Advocate for respondent No.8.

There being time consuming and time bound matters
under the IB Code, 2016 fixed for today, the instant petition is
adjourned to 12.05.2017 for arguments.



(Justice R.P.Nagrath)
Member (Judicial)



(Deepa Krishan)
Member (Technical).

April 06, 2017.
Ashwani